

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

APPLICATION No. 196/87(F)

(W.P. NO.

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 18-5-87

APPLICANT

Vs

Shri Sanjeevappa Kattimani

TO

1. Shri Sanjeevappa Kattimani
B.P.M.
Salagunda
Raichur District
2. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari 1st Stage
Sreenivasanagar II Phase
Bangalore - 560 050

RESPONDENTS

The Supdt of Post Offices, Raichur
and 2 Ors

3. The Superintendent of Post Offices
Raichur District
Raichur
4. The Post Master General
Karnataka Circle
Palace Road
Bangalore - 560 001
5. Shri Y. Erappa
S/o Shri Amarappa
C/o Superintendent of Post Offices
Raichur District
Raichur
6. Shri M. Vasudeva Rao
Addl Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001

*Recd
21/5/87*
SUGJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 196/87(F)

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
30-4-87

Amr.
26/5/87
ENCL: As above.

R. H.
SECTION OFFICER
EX-~~EX-~~EX-~~EX-~~~~~~
(JUDICIAL)

9/c

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANAGALORE

TODAY THE THIRTIETH APRIL, 1987

Present:

Hon'ble Shri Ch.Ramakrishna Rao .. Member (JM)
and

Hon'ble Shri P. Srinivasan .. Member (AM)

Application No. 196/87(F)

1. Sanjeevappa Kattimani,
B.P.M. Salagunda.
Raichur. Dist. .. Applicant

(Sh. M.R.Achar .. Advocate)

vs.

1. Superintendent of Post Office,
Raichur Dist.
Raichur.

2. The Post Master Genera 1,
Bangalore 1.

3. Sri Y.Erappa,
s/o Amarappa,
c/o S.P.O. Raichur.

.. Respondents

(Sh.M.Vasudeva Rao .. Advocate)

This application coming on for hearing, Member (AM) made the following:-

O R D E R

The applicant, ^{9) was M} who is appointed as Extra Departmental Post Master on a provisional basis with effect from 19.11.85 in place of a certain Shri N.R.Kulkarni, who had been put off duty from that date. Some departmental enquiry had been initiated against Shri Kulkarni and that was why he was put off duty. The appointment of the applicant was purely provisional till either Shri Kulkarni was absolved of the charges against him and was re-appointed

T. S. V.

or till a regular appointment was made to the post. As it happened, Shri Kulkarni's services were terminated with effect from 28.4.86 and the process of regular selection was taken up. Applications were invited. Seven persons including the applicant applied for the post. The authorities examined the qualifications of all the seven ^{and} ~~as~~ found Respondent 3 Erappa most suitable for the post and selected him. The applicant was then asked to hand over charge of the post. The applicant's grievance is that he should have been selected for the post.

2. Shri M.R.Achar, learned counsel for the applicant contends that his client having already worked in the post since 19.11.1985 should have been selected instead of Respondent No. 3.

3. Shri M.Vasudeva Rao, learned counsel for the Respondents refuted the contentions of Shri Achar and contended that the most suitable person was selected and so the applicant can have no grievance. He also produced the records of the selection. Shri Erappa had passed ~~had passed~~ PUC while the applicant had passed only SSLC. The other candidates were either less qualified or had not produced certificate of income and so were also ruled out. It was in these circumstances that Shri Erappa was preferred for the appointment. There was no irregularity or malafide against the applicant and the selection was made purely on merit.

4. After hearing Shri Vasudeva Rao, and perusing the records, we are satisfied that the selection of Respondent 3 was made purely on merits as he was better qualified than the applicant. We see no reason to interfere with this. The application is dismissed.

Parties to bear their own costs.

Ch. Hemabshetty
MEMBER(J) 30.4.87

P D V
30/4/87
MEMBER(A)